GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 312
TO BE ANSWERED ON THE 15TH SEPTEMBER, 2020

DAMAGE TO CROPS BY WILD ANIMALS

312. ADV. DEAN KURIAKOSE:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

(a): whether the Government is aware of the damage incurred by farmers due to attack of wild animals on their agriculture land;

(b): if so, the number of cases reported in this regard along with the volume of loss involved;

(c): if not, the reasons as to why the Government has turned a blind eye towards the farmers plight;

(d): whether there is any effective law in the country to assess the damage incurred and to further compensate the farmers for such loss incurred due to wild animals; and

(e): if so, the details thereof?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a): The wild animals causes damage to crops in many states of the country.

(b) & (c): The quantum loss of Crops destroyed by wild animals is assessed by concerned State/Union Territories. The number of cases reported along with the volume of loss involved as reported time to time by the State is at Annexure-I

(d) & (e): The Department of Agriculture, Cooperation and Farmers Welfare does not conduct assessment for the value of loss to the field crops by wild animals. The compensation to the farmers for their crop loss, by wild animals, is paid by the concerned state governments as per cost norms prescribed by State. The compensation paid by the States as reported time to time is given at Annexure-II.

The Ministry Environment, Forests and Climate Change also provides the financial assistance to States/Union Territories under Centrally Sponsored Schemes of "Integrated Development of Wildlife Habitats, 'Project Tiger', and 'Project Elephant' for management of wildlife and its habitats in the country.

Besides, Ministry of Agriculture & farmers Welfare have given liberty to the states to consider providing add–on coverage under "Pradhan Mantri Fasal Bima Yojana (PMFBY) for crop loss due to attack by wild animals wherever the risk is perceived to be substantial and identifiable.

Annexure as referred to in part (b) of Lok Sabha Unstarred question No. 312 due for answer on 15.09.2020

The number of cases reported and the volume of loss to the farmers due to Wild Animals

Sl. No.	States	No of Cases reported				Volume of Loss			
		2017-18	2018-19	2019-20	2020-21	2017-18	2018-19	2019-20	2020-21
1	Andhra Pradesh	1051	2794	3744	NA	582 acre	1855 acre	3106 acre	NA
2	Arunachal Pradesh	345	345	101	NA	282.85 acre	282.85 acre	288.20 acre	NA
3	Bihar	NA	NA	22	78	NA	NA	19.28 ha.	3.93 ha.
4	Tamil Nadu	1976	2158	3428	0	NA	NA	NA	NA
5	Uttarakhand	NA	NA	NA	NA	270.764 ha.	242.578 ha.	306.073 ha	29.419 ha.
6	Meghalaya	1037	543	209	NA	NA	NA	NA	NA
7	Goa	NA	NA	100	Rs. 2.48 Lakh				
8	Telangana	952 (from 29.05.2014 to as on date)				Rs. 1.52 lakh			
9	Meghalaya	1037	543	209	NA	NA	NA	NA	NA
10	Punjab	NA	NA	NA	1	NA	NA	NA	3 acre

NA= Not Available

Annexure as referred to in part (d) of Lok Sabha Unstarred question No. 312 due for answer on 15.09.2020

Compensation provided to the farmers for the losses incurred due to Wild Animals

(Rs. In lakh)

Sl. No.	Compensation paid				
	States	2017-18	2018-19	2019-20	2020-21
1	Andhra Pradesh	34.96	111.34	117.2	
2	Arunachal Pradesh	10.17	10.14	(proposal of Rs. 10.00 lakh received)	NA
3	Assam	87.49	0.00	38.34	NA
4	Bihar	4.07	2.37	1.99	NA
5	Karnataka	1369.16	1028.13	NA	NA
6	Maharashtra	1306.74	1410.17	559.73 (as on October 19)	NA
7	Mizoram	2.33	NA	NA	NA
8	Meghalaya	51.85	79.95	16.50	42.55
9	Tamil Nadu	186.41	215.51	41.22 (as on 8.11.2019)	NA
10	Uttarakhand	78.75	94.34	83.93	27.08
11	Meghalaya	51.85	79.95	16.50	42.55(as on August 2020)
12	Goa	NA	NA	6.47	2.48 (as on August 2020)
13	Telangana	Rs. 1.52 Lakh (from 29.05.2014 to as on date)			

NA = Not Available

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